

the Government of India. Anti erosion works costing less than Rs. 60 lakhs are taken up directly by the State Governments without referring them to the Centre.

Revival of Sick Textile Mills

1343. SHRI PARASRAMBHARDWAJ: Will the Minister of TEXTILES be pleased to state:

(a) whether there was any proposal to examine the feasibility of closing sick textile mills in both the public and private sectors;

(b) whether huge amount is sunk in the sick textile units and most of them cannot be revived; and

(c) if so, the details regarding the plan of Government so far as the sick textile mills are concerned?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) The feasibility of closing/running a sick private sector textile mill is considered by the Board for Industrial and Financial Reconstruction. No such proposal is under consideration of the Government at present in respect of Public sector mills.

(b) An amount of Rs. 948.23 crores was the outstanding Bank Credit in respect of 222 non-SSI sick textile units at the end of December '87. Of these 129 units were classified as non-viable.

(c) Government have set up a Nodal Agency to evolve and implement packages for the revival of sick/closed textile units found to be potentially viable. Government have also set up a Board for Industrial and Financial Reconstruction under the Sick Industrial Companies (Special Provisions) Act, 1985 for determining and enforcing the preventive, ameliorative and remedial meas-

ures in respect of sick industrial companies. The Nodal Agency BIFR are expected to give priority to cases of closed/sick textile mills. The Government has started a scheme of excise duty loan for weak units to facilitate their revival. However, there may be no alternative but to allow non-viable units to close down provided the interest of their workers is protected.

Janata Flats in Lawrence Road

1344. SHRI KALP NATH RAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that the so-called Property Dealers or Estate Agents, have come to occupy a number of Janata Flats in Lawrence Road, Delhi and are indulging in profit-making deals by arranging transfer of possession of the flats;

(b) whether Government are also aware that public pathways are under encroachment and unauthorised alterations, are also going on in these flats on a large scale; and

(c) if so, the action taken or proposed in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). As a result of the survey done by the DDA, it was found that 16 Property Dealers were conducting illegal activities in the Janata flats in Lawrence Road, Delhi. Show cause notices were issued and allotments/leases have been cancelled in 8 cases. In 7 cases final notices for cancellation have been issued and in one case misuse has been removed.

As per the survey report no encroachments was found in public pathways. However unauthorised construction was noticed in 36 Janata flats of Pocket B-4 and notices